

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 78(ND)/2016

CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President





SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE COMPANY Bahl Paper Mills Ltd. & Ors.
Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rakesh Kumar	Adv	Petitioner	
2.	Pritpal Singh Nijjar	"	—	—
3.	ALOK SINGH	ADV	Respondent 1	} 
4.	TANIMA GHOUR	ADV	"	
5.	Animesh Sinha	Adv	Resp 4, 5, 6, 7, 10	
6.	CHETAN SHARMA	Sr. ADV	Respondent 1	
7.	MUNAWWAR NASEEM	ADV	R-3	

P. T. O.

Order

On the last occasion, one last opportunity was granted for filing reply by Respondent Nos. 1, 2, 3, 8 & 9. However, no reply has been filed.

2. Learned counsel for Respondent Nos. 1 & 3 requests for further time to file reply. Let the reply be filed within two weeks with a copy in advance to the counsel for the petitioners. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel for the respondents. However, the same shall be subject to payment of Rs. 5,000 as cost by each of the respondents.

CP 98(ND)/2016

3. Rejoinder by the petitioner to the reply filed by Respondent Nos. 2-8 has already been filed.

4. One last opportunity is granted to Respondent No. 1 to file reply within two weeks, with a copy in advance to the counsel for the petitioner, who may file rejoinder, if any, within a week thereafter, with a copy in advance to the counsel for Respondent No. 1.

CP 129(ND)/2016

5. Learned counsel for Respondent Nos. 1 & 4 seek some time to file reply. Let the reply be filed by the respondents aforementioned or any other respondents who are interested in pursuing the matter, within two weeks with a copy in advance to the counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

6. List all the matters on 04.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

29.9.2016
(P.K.Sud)